

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.414/2018 IN
O.A. No.591/2018

This the 1st day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

Sh. R. S. Ranga,
Age about 62 years,
S/o. Late Sh. Birkhe Ram,
R/o. C-668, Vikas Puri,
New Delhi-110 018.Petitioner

(By Advocate : Shri Anmol Pandita)

Versus

1. Sh. Anshu Prakash
Chief Secretary,
Govt. of NCT of Delhi
Delhi Secretariat, A Wing,
5th Floor,
New Delhi – 110 002.

2. Sh. Kailash Chandra
Hon'ble Secretary, (Vigilance)
The Directorate of Vigilance,
Level-IV, C-Wing,
Delhi Secretariat, GNCTD,
Delhi-110 002.

3. Smt. Varsha Joshi
(Principal Secretary cum-Commissioner)
Transport Department
GNCTD, 5/9 Under Hill Road,
Delhi. ..Respondents

(By Advocate : Ms. Harvinder Oberoi)

O R D E R (ORAL)**Justice L. Narasimha Reddy:**

This contempt case is filed complaining that the respondents did not implement the Order dated 02.02.2018 passed by this Tribunal in OA No.591/2018. The direction in the OA was that the Disciplinary Authority shall finalize the proceedings that were initiated against the applicant with three months from the date of receipt of a certified copy of the order.

2. Learned counsel for the respondents has placed before us a copy of an order dated 29.03.2019 through which punishment of 5% cut in the pension of the applicant for a period of six months has been imposed.
3. In view of this development, nothing remains to be decided in the contempt case. It is accordingly closed. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

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